CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 395/MP/2025

Subject : Petition seeking exercise of Power to Remove Difficulty and

Power to relax under Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as read with Section 79 of the Electricity Act, 2003 and Regulation 65 of the Central Electricity Regulatory

Commission (Conduct of Business) Regulations, 2023.

Petitioner : Bhakra Beas Management Board (BBMB)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : 17.4.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shubham Arya, Advocate, BBMB

Ms. Pallavi Saigal, Advocate, BBMB Ms. Reeha Singh, Advocate, BBMB

Ms. Ruchi Sharma, BBMB
Shri Sanjay Sidana, BBMB
Ms. Muskan Agarwal, CTUIL
Ms. Priyanshi Jadiya, CTUIL
Shri Lashit Sharma, CTUIL
Shri Prashant Garg, NRLDC
Shri Sunil Kanaujiya, NRLDC
Shri Ajit Kumar Yadav, NRLDC
Shri Ashok Rajan, NRLDC
Shri Alok Mishra, NRLDC

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that in compliance with the Record of Proceedings dated 8.4.2025, the Petitioner has filed the compliance affidavit dated 15.4.2025. Further, the Petitioner has also impleaded NRLDC as party to the present Petition and NRLDC has also filed its compliance affidavit in terms of the direction issued by the Commission *vide* aforesaid Record of Proceedings.

- 2. The representative of the Respondent, NRLDC submitted that *vide* Record of Proceedings for hearing dated 8.4.2025, the Commission had directed NRLDC to clarify as to whether the scheduling of the Petitioner's upcoming Solar Power Projects proposed under the instant Petition would be possible or not and NRLDC has filed its reply indicating the manner in which scheduling & energy accounting of these Solar Plants can be facilitated with the suitable relaxation by the Commission. He further submitted that insofar as the Solar Plants of 11.5 MW (10 MW at Bhiwani Grid S/s and 1.5 MW at Hisar Grid S/s), having the SCOD of 28.4.2025, are concerned, the scheduling & energy accounting there from may be facilitated in the following manner:
 - a) With respect to these 11.5 MW BBMB Solar (10 MW at Bhiwani S/s and 1.5 MW at Hissar S/s), a consolidated connectivity of 11.5 MW may be granted by CTUIL to BBMB Solar for total 11.5 MW capacity of both the plants.
 - b) Then, a single regional entity user of "11.5 MW BBMB Solar" shall be registered at NRLDC under the category of "Generating Station" as per the RLDC Fees & Charges Regulations, 2024. The "BBMB Solar" shall submit the combined schedule from the 11.5 MW capacity to respective beneficiary.
 - c) The Interface Energy Meters (IEMs) shall be installed at both the locations, for which BBMB shall ensure sufficient infrastructure at respective plant/substation(s).
 - d) The actual data of both the plants will be added to compute the deviation from the schedule of the 11.5 MW BBMB Solar Power Plant.
 - e) The Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2013 & amendments thereof, and The CEA (Technical Standards for Connectivity of the Distributed Generation Resources) Amendment Regulations, 2019 (as applicable) and First Time Energization procedure of Grid-India, provisions of Trial Run as per the IEGC shall be applicable individually to all the Solar plants.
- 3. In response, the learned counsel for the Petitioner submitted that the Petitioner is agreeable to the above stipulations as pointed out by NRLDC and further urged the Commission to issue suitable instruction to CTUIL for considering its connectivity applications in respect of the above 11.5 MW Solar Plants expeditiously.
- 4. Considering the submissions made by the parties, the Commission directed as under:
 - (a) The Petitioner shall apply to CTUIL seeking connectivity for its solar projects of 10 MW (at Bhiwani S/s) and 1.5 MW (at Hissar S/s), through separate applications and CTUIL shall process the same expeditiously keeping in view the SCOD on 28.4.2025.

- (b) The Petitioner shall register the total capacity of 11.5 MW (10 MW at Bhiwani and 1.5 MW at Hissar) as single REGS at NRLDC. NRLDC shall schedule the power from said REGS in consolidated manner. However, First Time charging and Trial Operation under IEGC shall be carried out individually for both the 10 MW and 1.5 MW Solar Plants by NRLDC.
- (c) The Petitioner to comply with the procedural requirements of the GNA Regulations and First Time Charging (FTC) & Trial Operation for the said projects.
- (d) The above dispensation is permitted as an interim measure till the notification of Third Amendment to the GNA Regulations comes into force.
- (e) Currently processing of only the connectivity of 11.5 MW has been permitted with SCOD on 28.4.2025. The Commission further decided to take up the issues of connectivity regarding the rest of the Solar Projects, i.e. 18 MW Solar PV Projects at Talwara & Nangal and 15 MW Floating Solar Power project at Nangal Pond, Neilla at a later stage keeping in view the notification of Third Amendment to the GNA Regulations.
- 5. The Commission directed the Petitioner to file on an affidavit, on or before 10.5.2025, the actual status of its generation projects and who shall be responsible for carrying out the augmentation to transmission system of BBMB pursuant to grant of Connectivity for the projects of BBMB.
- 6. The Petition will be listed for the hearing on **15.5.2025.**

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)